



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION

Jammu, the 26th April, 2018

SRO 199 .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of notification SRO 445 of 2014 dated 21st of October, 2014, the Government hereby direct the exclusion of village Lahari from Patwar Halqa Godufalal, Niabat Dugain (new) HQ at Dugain, Tehsil Lohai-Malhar HQ at Machhedi (new) and its inclusion in Patwar Halqa Kohag, Niabat Mandli (new) HQ at Mandli, Tehsil Billawar (existing), District Kathua.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah)IAS

Commissioner/Secretary to Government,
Revenue Department

Dated: 26 -04-2018

No. Rev/S/183/2006-III

Copy to the:-

- i. Financial Commissioner, Revenue, J&K, Jammu.
- ii. Divisional Commissioner, Jammu.
- iii. Commissioner Survey and Land Records, J&K for further necessary action as per rules and norms.
- iv. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (W.7.S.C).
- v. Deputy Commissioner, Kathua.
- vi. OSD to the Hon'ble Minister for Revenue.
- vii. Special Assistant to Hon'ble MoS for Revenue.
- viii. Private Secretary to the Commissioner/Secretary to Government, Revenue Department.
- ix. I/c Website for hoisting the said Notification on official website.
- x. Notification file / Stock file.


(Ghulam Rasool)KAS

Deputy Secretary to Government,
Revenue Department